

**GOVERNMENT OF INDIA  
PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS  
LOK SABHA**

UNSTARRED QUESTION NO:233  
ANSWERED ON:26.07.2006  
CBI AWAITING SANCTION FOR INVESTIGATION  
Barman Shri Ranen

**Will the Minister of PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS be pleased to state:**

(a) whether the Central Bureau of Investigation (CBI) has been awaiting sanction from several State Governments as well as Union Government for carrying out investigation and prosecution against public servants for violations under the Prevention of Corruption Act and the Indian Penal Code;

(b) if so, the details of cases in which the CBI is awaiting sanction from the appropriate authorities, State-wise; and

(c) the reasons for not according sanction in the respective cases so far?

**Answer**

MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS. (SHRI SURESH PACHOURI)

(a): As on 30.06.2006, in 91 cases sanction for prosecution was awaited from various Ministries/Departments of Central Government and State Governments.

As on 15.07.2006, in 8 cases approval for inquiry/investigation under section 6A of Delhi Special Police Establishment Act, 1946 was awaited from various Ministries/ Departments of Central Government.

(b): Statements showing number of cases pending for sanction of prosecution and investigation are annexed.

(c): Each case is examined separately by the authorities concerned and decided on merits at the earliest possible.

STATEMENT REFERRED TO IN REPLY TO PART (b) OF LOK SABHA UNSTARRED QUESTION NO.233 FOR 26.07.2006 SHOWING MINISTRY/ STATE-WISE NUMBER OF CASES PENDING FOR PROSECUTION SANCTION AS ON 30.06.2006

SL.No. NAME OF THE MINISTRY/DEPARTMENT OF CENTRAL GOVERNMENT AND STATE GOVERNMENTS Total Cases

1. MINISTRY OF ATOMIC ENERGY	1
2. MINISTRY OF COAL	1
3. MINISTRY OF COMMERCE	1
4. MINISTRY OF COMMUNICATION	6
5. MINISTRY OF COMMUNICATION (DEPTT. OF POSTS)	1
6. MINISTRY OF CONSUMER AFFAIRS & PUBLIC DISTRIBUTION	1
7. MINISTRY OF DEFENCE	3
8. MINISTRY OF EXTERNAL AFFAIRS	2
9. MINISTRY OF FINANCE (BANKING)	12
10. MINISTRY OF FINANCE (CUSTOM AND CENTRAL EXCISE)	1
11. MINISTRY OF FINANCE (INCOME TAX)	6
12. MINISTRY OF FINANCE (INSURANCE)	4
13. MINISTRY OF FOOD	1
14. MINISTRY OF HEALTH & FAMILY WELFARE	5
15. MINISTRY OF HOME AFFAIRS	7
16. MINISTRY OF HUMAN RESOURCES & DEVELOPMENT	1
17. MINISTRY OF INFORMATION & BROADCASTING	3
18. MINISTRY OF LABOUR	3
19. MINISTRY OF PERSONNEL PUBLIC GR. & PENSIONS	3
20. MINISTRY OF PETROLEUM & NATURAL GAS	1
21. MINISTRY OF RAILWAYS	9
22. GOVT. OF ARUNACHAL PRADESH	1
23. GOVT. OF ANDHRA PRADESH	1
24. GOVT. OF BIHAR	2
25. GOVT. OF DELHI	3
26. MUNICIPAL CORPN. OF DELHI	7

27.	GOVT.OF JAMMU AND KASHMIR	1
28.	JAMMU & KASHMIR HIGH COURT	1
29.	GOVT.OF KARNATAKA	1
30.	GOVT.OF KERALA	1
31.	GOVT.OF PUNJAB	1
32.	GOVT.OF RAJASTHAN	1
33.	GOVT.OF TAMILNADU	2
34.	GOVT.OF UTTAR PRADESH	2
35.	UNION TERRITORIES	1
	Total	97#

# A total of only 91 cases are pending for prosecution sanction as 6 cases are common to more than one Ministry/State Government etc.

STATEMENT REFERRED TO IN REPLY TO PART (b) OF LOK SABHA UNSTARRED QUESTION NO.233 FOR 26.07.2006 SHOWING MINISTRY/DEPARTMENT-WISE NUMBER OF CASES PENDING FOR APPROVAL FOR INQUIRY/INVESTIGATION UNDER SECTION 6A OF DELHI SPECIAL POLICE ESTABLISHMENT ACT, 1946 AS ON 15.07.2006

Sl.No. NAME OF THE MINISTRY/  
DEPARTMENT OF CENTRAL GOVERNMENT Total Cases

1.	MINISTRY OF ROAD TRANSPORT AND HIGHWAYS	1
2.	MINISTRY OF STEEL	1
3.	MINISTRY OF DEFENCE	1
4.	MINISTRY OF RAILWAYS	2
5.	MINISTRY OF HOME AFFAIRS	1
6.	MINISTRY OF FINANCE	1
7.	MINISTRY OF TELECOMMUNICATIO	1
	Total	8